

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)**

ITEM No.11
I.A.Nos.512 & 513/2022 in
C.P.(IB)No.42/BB/2021

IN THE MATTER OF:

M/s. Piramal Capital Housing Finance Limited ... Petitioner
Vs.
M/s. Dhammanagi Developers Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 29.11.2022

CORAM:

**SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP/Applicant in
I.A.Nos.512 & 513/2022 : Shri Abhishek Wadiyar

ORDER

I. I.A.Nos.512 & 513/2022:

1. This Applications have been filed by Ms. Devika Sathyanarayana, Resolution Professional of Corporate Debtor (Applicant), U/s.60(5) of the IBC, 2016 R/w. Rule 11 of the NCLT Rules, 2016, for seeking to take on record the 13th and 14th Progress Reports.
2. Heard Shri Abhishek Wadiyar, learned Counsel appearing for the Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Applications, the I.A.Nos.512 & 513/2022, are hereby allowed by taking on record the 12th & 13th Progress Reports.
4. **Accordingly, I.A.Nos.512 & 513/2022 are disposed of.**

— sd —

**(MANOJ KUMAR DUBEY) ✓
MEMBER (TECHNICAL)**

— sd —

**(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)**